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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 111/2001
in
OA 1677/2000

New Delhi this the 28th day of September, 2001.

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)
Hon'ble Shri S.A.T. Rizvi, Member (A)

Pratap Mohan Jha,
S/o late Sh. Sita Ram Jha,
R/O Block No.4, House No.71,
Lodhi Colony, New Delhi-3

(Petitioner present in person) ..Petitioner

VERSUS

1. Sh.K.Kaushal Ram,
Secretary, Ministry of Urban
Affairs and Employment, UOI,
Nirman Bhawan, New Delhi.

2. Sh.N.Krishnamurthy,
Director General, C.P.W.D.,
Nirman Bhawan, New Delhi.

3. Shri V.K.Sharma,
Executive Engineer(Electrical),
Mechanical & Workshop Division,
CPWD, Netaji Nagar, New Delhi

4. Sh.S.C.Handa,
Executive Engineer (Electrical)
Electrical Divn. XIV
CPWD, Pragati Maidan, New Delhi.

(By Advocate Shri Mohar Singh) ..Respondents

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairrrman(J)

Petitioner seeks an adjournment, on the ground that his counsel has not been able to attend the Court today. On the other hands, Shri Mohar Singh, learned counsel for the respondents, submits that the Tribunal's order dated 31.8.2000 has already been complied with. In the circumstances, the plea of the petitioner is rejected. Learned counsel has also produced a copy of the order dated 26.9.2001, and has submitted that the same has also been

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given to the petitioner on 27.9.2001. Petitioner confirms the receipt of this order. He, however, submits that he still disputes the order passed by the respondents.

2. The Tribunal by its order dated 31.8.2000 in OA 1677/2000 had disposed of the case with the following direction:-

"to the respondents to finalise the LTC claim of the applicant expeditiously within a period of 15 days from today. If any grievance remains thereafter, the applicant is at liberty to approach this Tribunal."

3. In Tribunal's order dated 20.9.2001, noting the peculiar facts and circumstances of the case, one last opportunity was given to the alleged contemnors to comply with the aforesaid directions of the Tribunal by passing a clear order in terms of the directions. We note that the respondents have since passed the aforesaid order dated 26.9.2001 on the subject of finalisation of LTC claim of the applicant in terms of the Tribunal's order dated 31.8.2000 in OA 1677/2000.

4. In view of the above facts and circumstances of the case, we find no good ground to continue with the Contempt Petition (CP. No.111/2001) as there is no contumacious or wilful disobedience of the Tribunal's order dated 31.8.2000 by the respondents. Accordingly, CP 111/2001 is dismissed. Notices issued to the alleged contemnors are discharged. File be consigned to the record room.


(S.A. T. Rizvi)
Member (A)

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(Smt. Lakshmi Swaminathan)
Vice Chairman(J)